

Schemes for Bhopal gas victims

†3692. SHRI RAGHUNANDAN SHARMA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that in the schemes meant for Bhopal gas victims, participation of Government of India and Madhya Pradesh Government in the ratio of 75 per cent and 25 per cent respectively, has been ensured;

(b) if so, whether it is a fact that in keeping with the above agreement on rehabilitation schemes operational for gas victims, funds are being provided to Madhya Pradesh Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) The Government of India had sanctioned Rs.102.00 crores for relief and rehabilitation and financial assistance to the victims of Gas Tragedy from 1985 to 1989. In 1990, Government of India approved a 5 year Action Plan of the State Government of Madhya Pradesh with a total outlay of Rs.258.00 crores for Medical, Economic, Social and Environmental rehabilitation of Bhopal Gas Victims. The major component of the Action Plan was Medical Rehabilitation. It was decided that the expenditure on 5 year Action Plan to be implemented by State Government of Madhya Pradesh would be shared by the Government of India and State Government of Madhya Pradesh in ratio of 75:25 in accordance with the recommendation of 9th Finance Commission. This Action Plan was extended up to July, 1999. This financial assistance has been fully utilized in various relief and rehabilitation programmes of the Gas Victims. The Central Government has already released its entire share of Rs.193.50 crore and the Action Plan has been completed in the year 1999-2000.

Subsidy on fertilizers

3693. SHRI RAJKUMAR DHOOT: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the amount of subsidy given on fertilizers for the last three years for Nitrogenous and phosphatic fertilizers;

(b) the number of farmers who were benefited by this subsidy;

(c) whether there is any ceiling on the quantity of fertilizers for which the subsidy is given;

(d) whether the issue of fertilizer subsidy has been reviewed in the recent past; and

(e) if so, details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The expenditure on fertilizer subsidy in last three years is as below:

(Rs. in crore)

Item	Amount of subsidy (gross) disbursed		
	2006-07	2007-08	2008-09
Imported Urea	5071.06	9934.99	12971.18
Indigenous Urea	12650.37	16450.37	20968.74
Imported P&K	3649.95	6600.00	32597.69
Indigenous P&K	6648.16	10333.80	32957.10
TOTAL	28019.54	43319.16	99494.71

(b) and (c) The Fertilizer subsidy is transferred to the farmers in the form of subsidized MRPs which are much lower than delivered cost of subsidized fertilizers at farm-gate level. There is no quantitative restrictions on purchase of subsidized fertilizers. All farmers who use subsidized fertilizers benefit by this subsidy.

(d) and (e) The Government intends to move towards a nutrient based subsidy regime instead of the current product based pricing regime, in order to ensure balanced application of fertilizers and increase in agricultural productivity, which can consequently lead to better returns to farmers. The entire gamut of issues in fertilizer sector is being currently looked into by the Government including the subsidy regime.

Supply of fertilizers and pesticides to Jharkhand

3694. SHRI S.S. AHLUWALIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has been ensuring supply of various fertilizers and pesticides matching the demands of farmers in Jharkhand;

(b) if so, the item-wise demand and supply status thereof during the last three years, including the last sowing season;

(c) whether Government has been receiving complaints about scarcity/black marketing of fertilizers in Jharkhand off-late;

(d) the veracity of these complaints indicating reasons, if any, attributable thereto; and

(e) the steps taken to mitigate the same?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Urea is the only fertilizer which is under partial movement and distribution control of the Government. Union Government ensures availability of urea at State level. State Governments are responsible for its distribution within the State. All other